

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 126 OF 2017 &
IA NO. 333 OF 2017**

Dated: 7th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Haryana Power Purchase Centre	Appellant(s)
Vs.		
Gemco Energy Limited, Faridabad & Anr.	Respondent(s)
Counsel for the Appellant(s)	:	Ms. Anushree Bardhan Mr. Shubham Arya
Counsel for the Respondent(s)	:	Ms. Pooja Nuwal M. Varun Pathak for R-1 Mr. Nishant Ahlawat for R-2

ORDER

Learned counsel for the parties are agreed that the present matter is covered against the appellant by the Judgment of this Tribunal in Appeal No. 183 of 2015 decided on 15.03.2016.

In view of this admitted position, the instant appeal will have to be dismissed. The appeal is accordingly dismissed. Pending IAs shall stand disposed of.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**